Grants to States for upgradation of prison administration

608. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government supplement and release grants on the recommendations received from the Eleventh Finance Commission for upgradation of prison administration;
- (b) if so, the details of the funds received from EFC, supplemented by Government and released to the State Governments during the last three years, year-wise and State-wise;
- (c) whether it is a fact that full grants have not been released to some States; and
- (d) if so, the details thereof and the present status in this regard and the targeted date for settlement of the claims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (d) The Eleventh Finance Commission has recommended a grant amounting to Rs. 116 crore for upgradation of the existing arrangements for security in the prisons and for vocational training and medical facilities for the inmates for the period 2000—05. The amounts released to the State Governments from 2000-01 to 2.12.2004 is Rs. 74.56 crores. The details of the amounts released year-wise and State-wise for the period 2000-01 to 2004-05 (till 2.12.2004) are indicated in the enclosed Statement (See below).

The States were required to furnish copies of the action plan, duly approved by their State level Empowered Committee for receiving these grants. Certain other conditionalities like submission of administrative approvals, utilization certificates in respect of grants released, completion certificates have also been imposed, which the State Governments are required to fulfil for release of these grants to them. The grants recommended by EFC are to be utilized by the States by 31.3.2005 and any unspent balance on that date will not lapse and will be credited to the Incentive Fund as recommended by the Eleventh Finance Commission.

(Amount in Rs. lakhs)

Statement

Upgradation grants recommended by eleventh finance commission (EFC) for prison administration

	State Recor							
	b	y EFC for 2000-05	2000- 01	2001- 02	2002- 03	2003- 04	2004- 05 till 2.12.04	Total
	1	2	3	4	5	6	7	8
1.	Andhra Pradesh	400.00	80.44	120.66	0.00	158.90	0.00	360.00
2.	Arunachal Pradesh	1000.00	100.55	0.00	301.65	0.00	0.00	402.20
3.	Assam	300.00	30.17	90.49	0.00	0.00	0.00	120.60
4.	Bihar	1278.00	128.50	0.00	385.50	0.00	125.00	639.00
5 .	Chhattisgarh	210.0	42.24	42.22	0.00	0.00	42.23	126.69
6.	Goa	100.00	20.11	0.00	0.00	0.00	0.00	20.11
7.	Gujarat	200.00	20.11	60.33	0.00	0.00	0.00	80.44
8.	Haryana	200.11	20.11	60.33	0.00	0.00	16.49	96.93
9.	Himachal Pradesh	100.00	20.12	20.10	0.00	49.78	0.00	90.00
10.	Jammu and Kashmir	100.00	20.12	20.10	0.00	0.00	0.00	40.22
11.	Jharkhand	622.00	62.54	0.00	0.00	0.00	0.00	62.54
12.	Kamataka	300.00	60.33	60.33	0.00	0.00	104.34	225.00
13.	Kerala	300.00	30.17	0.00	13.58	226.25	0.00	270.00
14.	Madhya Pradesh	590.00	118.64	118.66	0.00	293.70	0.00	531.00
15.	Maharashtra	800.00	80.44	0.00	241.32	0.00	0.00	321.76
16.	Manipur	100.00	10.06	0.00	30.16	0.00	49.78	90.00

1	2	3	4	5	6	7	8
17. Meghalaya	100.00	20.12	20.10	0.00	0.00	23.16	63.38
18. Mizoram	100.00	10.06	0.00	50.28	0.00	0.00	60.34
19. Nagaland	100.00	20.12	20.10	0.00	20.11	0.00	60.33
20. Orissa	300.00	30.17	90.49	0.00	62.84	0.00	183.50
21. Punjab	400.00	80.44	80.44	0.00	0.00	0.00	160.88
22. Rajasthan	600.00	60.33	180.99	298.68	0.00	7.86	547.86
23. Sikkim	100.00	10.06	0.00	0.00	79.94	0.00	90.00
24. Tamil Nadu	800.00	160.88	160.88	0.00	398.24	0.00	720.00
25Tripura	.100.00	10.06	0.00	30.16	10.58	0.00	50.80
26. Uttar Pradesh	1265.00	254.40	254.38	254.39	184.07	191.26	1138.50
27. Uttaranchal	235.00	23.63	0.00	66.06	4.83	0.00	94.52
28. West Bengal	900.00	181.00	180.98	90.50	181.43	176.09	810.00
TOTAL:	11600.00	1705.92	1581.58	1762.28	1670.67	736.21	7456.66

Regrouping of ULFA in Bangladesh

- 609. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that recent spate of bombings in Assam, the North East have shown that the terrorist activity there has been unaffected by the Bhutan operations against ULFA;
- (b) whether it is a fact that the ULFA have regrouped in Bangladesh with the tacit support of the Government there;
- (c) the ULFA and the anti-Indian Jehadi organisations in Bangladesh joined hands; and
- (d) if so, whether ULFA would be proceeded against as an anti-national organisation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Military operations launched by Royal Bhutan Army (RBA) against Indian Insurgent Groups (IIGs) in Bhutan in